

S. No.	Name of the Court	Vacancies Pmt. Add.
11.	Kerala	1
12.	Madhya Pradesh	2 3
13.	Madras	3 4
14.	Orissa	1 --
15.	Patna	3
16.	Punjab & Haryana	2 6
17.	Rajasthan	2 3
18.	Sikkim	--
TOTAL		65

Note: Recently the following extra posts have been sanctioned in the High Courts mentioned below with effect from the dates, the posts are filled up:—

Name of the High Court	Increased by
1. Allahabad High Court	3 extra posts of Additional Judges
2. Himachal Pradesh High Court	1 extra post of Additional Judge
3. Karnataka High Court	1 extra post of permanent Judge and 1 extra Post of Additional Judge.
4. Madhya Pradesh High Court	6 extra post of Additional Judges.
5. Patna High Court	3 extra posts Additional Judges.

Money contributed by Sugar Industry to Political Parties

294. **SHRI MADHAVRAO SCINDIA:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have any information regarding money contributed by Sugar Industry voluntarily or otherwise to various political parties since the time of the Lok Sabha elections in 1971;

(b) if so, the election-wise and party-wise details of contributions; and

(c) what steps Government propose to take to prevent the industries from donating to political parties?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). The Department of Company Affairs have no information regarding money contributed by sugar industry as such to various political parties, election-wise and party-wise.

(c) So far as companies are concerned, Section 293-A of the Companies Act, 1956, prohibits them from making any donation to political parties.

Railway Services

295. **SHRI DURGA CHAND:** Will the Minister of RAILWAYS be pleased to state:

(a) whether the proposals for Railway services in the country during the year 1978-79 have been finalised;

(b) if so, what are the details thereof;

(c) whether any survey for strengthening and extending railway services in Himachal Pradesh has been